

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

**Capri Global Capital Ltd.** .....Petitioner  
**v.**  
**Value Infratech India Pvt. Ltd.** .....Respondent

**SECTION : UNDER SECTION 7 OF THE IBC, 2016**

**Order delivered on 04.07.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**SH. S.K. MOHAPATRA**  
**Hon'ble Member (T)**

**Presents**

For the Petitioner: Mr. Tarun Mehta, Advocate  
For the Respondent(s): -

**ORDER**

Notice to show cause for 06<sup>th</sup> of August, 2018 to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process.

Process dasti only.

List the matter on 06<sup>th</sup> August, 2018.

  
**(M.M. KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**